

GOVERNMENT OF INDIA
MINISTRY OF EDUCATION
DEPARTMENT OF SCHOOL EDUCATION AND LITERACY

RAJYA SABHA
UNSTARRED QUESTION NO. 1150
ANSWERED ON 29/07/2026

School Management Committee Guidelines, 2026

1150 **Smt. Rajathi:**

Will the Minister of *Education* be pleased to state:

- (a) whether the Ministry released the draft version of the School Management Committee (SMC) Guidelines, 2026 for public and stakeholder consultation prior to finalisation, if so, details thereof;
- (b) whether the Ministry exempted private unaided schools from implementing SMC guidelines 2026;
- (c) whether the Ministry received representations from religious and linguistic minority communities seeking relaxations from these rules for their institutions; and
- (d) the specific actions taken by Government to support these institutions?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF EDUCATION
(SHRI JAYANT CHAUDHARY)**

(a) to (d): '**Guidelines for School Management Committees- 2026**' have been released on 6th May 2026. These guidelines have been framed in consultation with stakeholders like State/UT Governments, NCERT, NIEPA, etc. The Guidelines are in alignment with the provisions of NEP 2020, Samagra Shiksha, The Right of Children to Free and Compulsory Education (RTE) Act, 2009, and earlier guidelines issued by the Ministry of Education (erstwhile Ministry of Human Resource Development) under Sarva Shiksha Abhiyan (SSA) and Rashtriya Madhyamik Shiksha Abhiyan (RMSA), etc. The link of '**Guidelines for School Management Committees- 2026**' is <https://www.dsel-education.gov.in/documents/guidelines/guidelines-for-school-management-committee-gjN0MDNtQWa>

As per Section 21(1) of the RTE Act 2009, a school, other than a school specified in sub-clause(iv) of clause(n) of section 2 (an unaided school not receiving any kind of aid or grants to meet its expenses from the appropriate Government or the local authority), shall constitute, a School Management Committee consisting of the elected representatives of the local authority, parents or guardians of children admitted in such school and teachers.

Further, the provision to Section 21 states that the School Management Committee constituted under Section 21(1) in respect of a school established and administered by minority whether based on religion or language; and all other aided schools as defined in sub-section(ii) of clause(n) of section 2 (an aided school receiving aid or grants to meet whole or part of its expenses from appropriate Government of the local authority), shall perform advisory function only.

The 'Guidelines for School Management Committees- 2026' are in accordance with the RTE Act 2009.
